

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 379 OF 2018 &
IA NOS. 1739, 1740 & 1741 OF 2018**

Dated: 12th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**H-Energy Private Ltd. ... Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Ms. Astha Sharma
Ms. Amahe Cama

Counsel for the Respondent(s) : Mr. Utkarsh Sharma for PNGRB

ORDER

Heard Respondent No.1. In terms of his submissions, the controversy raised in the Appeal is settled since the tender of the network in question was given to the Appellant since Appellant is the successful bidder.

The letter of authorization is also issued on and nothing remains for consideration. Accordingly, the appeals are disposed of in terms of the above facts.

**(B.N. Talukdar)
Technical Member (P&NG)**

Bn/kt

**(Justice Manjula Chellur)
Chairperson**